

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3035
ANSWERED ON:13.12.2011
REFUND OF EXCESS AMOUNT BY DDA NO
Kumar Shri Shailendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the hire-purchase Lower Income Group (LIG) Delhi Development Authority (DDA) flats converted to freehold during the last two years;
- (b) whether some allottees of the said flats have deposited excess amount for availing 'No Dues Certificates' due to wrong calculation of the installments by the officials of DDA;
- (c) if so, the details thereof;
- (d) whether the Government has received any representations from the allottees for refund of the excess amount;
- (e) if so, the details thereof and the action taken thereon; and
- (f) the details of the pending applications alongwith the time by which the excess amount is likely to be refunded to the allottees?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): DDA has reported that its 3957 flats of lower income group have been converted from leasehold to freehold during the last two years.
- (b): DDA has reported that at present no such case has come to its notice.
- (c): Not applicable in view of reply at (b) above.
- (d): DDA has reported that no such representation has been received/is pending with it.
- (e): Does not arise in view of (d) above.
- (f): Same as (e) above.